



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Civil Misc. Appeal No. 866/2022

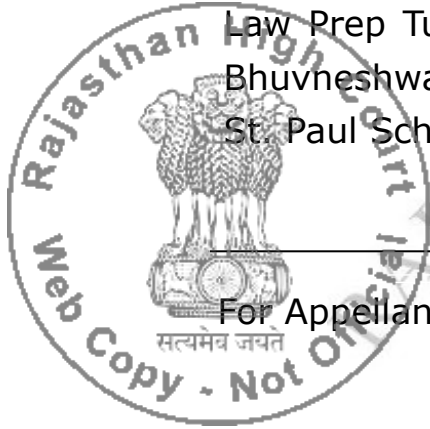
Navneet Singh Purohit

----Appellant

Versus

Law Prep Tutorial, Through Proprietor Shri Sagar Joshi S/o Shri Bhuvneshwar Joshi, Having Head Office At B 61, Shastrinagar, St. Paul School Road, Jodhpur-342001.

----Respondent



For Appellant(s) : Mr. Ravi Bhansali, Sr. Adv. assisted by
Dr. Mohit Singhvi
Mr. Shubham Modi
Mr. Vishwas Khatri

For Respondent(s) : Mr. Kuldeep Mathur, Sr. Adv. assisted
by Mr. D.S. Sodha
Mr. Ashok Patel, Caveator

**HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI
(VACATION JUDGE)**

Order

01/06/2022

Mr. Ravi Bhansali, Sr. Adv. assisted by Dr. Mohit Singhvi, appearing for the appellant categorically submits that the appellant shall not use the name, any kind of sign or brochure of the respondent. Counsel further makes a statement that the appellant shall not use the study material of the respondent after completion of CLAT examination which is going to be held in June, 2022.

Mr. Kuldeep Mathur, Sr. Adv. assisted by Mr. D.S. Sodha appearing for the respondent submits that in case the appellant is not using respondent's name, brochure or any kind of its



indication, then the appellant may be permitted to make a limited use of the study material of the respondent till completion of CLAT, 2022 examination which is going to be held in June, 2022.

The submissions made by the counsel for both the parties are accepted.

Both the parties shall be bound down by the respective assurances given by both the counsel.

In view of the assurance given by the counsel for the parties, for rest of the reliefs, the appellant shall be at liberty to approach the trial court and seek reopening of the ex-parte case. The trial court shall not get prejudiced by this order and shall pass independent order on merits whenever approached.

It is needless to say that the restriction of teaching imposed upon the appellant shall only be pertaining to the material, premises, name and anything reflecting "Law Prep". This order shall operate till the learned trial court makes any fresh orders in accordance with law.

The civil misc. appeal is accordingly disposed of.

(DR.PUSHPENDRA SINGH BHATI), VJ

190-MS/Nirmala/-

सत्यमेव जयते